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MCRC-31837-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE ACHAL KUMAR PALIWAL

ON THE 13th OF AUGUST, 2025MISC. CRIMINAL CASE No. 31837 of 2025*NITIN SILAWAT**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

*Shri D.K. Shukla - Advocate for the applicant.**Shri Y.D. Yadav - Government Advocate for the respondent/State.*
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ORDER

This is repeat (second) bail application filed on behalf of applicant under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023.

2. The applicant is in jail since 25.09.2024 in connection with Crime No.318 of 2024 registered at P.S. Mandideep, District-Raisen for the offence punishable under Sections 331(4) and 305 of BNS.

3. Applicant's first application was dismissed as withdrawn by order dated 12.03.2025 passed in M.Cr.C.No.7727 of 2025 with liberty to renew the prayer after four months.

4. Prosecution story in brief is that applicant committed theft of gold jewellery worth Rs.95,000/- after committing house-breaking by night.

5. Learned counsel for the applicant submits that applicant is in jail since 25.09.2024. After investigation, charge-sheet has been filed. Earlier bail application was dismissed as withdrawn with liberty to file after four months. As of now, four months have lapsed. On above grounds, it is urged



that applicant be released on bail.

6. Learned Government Advocate for the respondent/State, on the other hand, has opposed the application.

7. Looking to overall facts, including custody period, I deem it proper to release the applicant on bail.

8. It is directed that applicant be released on bail on his furnishing a personal bond in the sum of **Rs.15,000/- (Rupees Fifteen Thousand only)** with one solvent surety in the like amount to the satisfaction of the trial Court, for his regular appearance before the trial Court during trial with a condition that he shall remain present before the concerned Court on all the dates fixed by it during trial. He shall abide by all the conditions enumerated under Section 480(3) of Bharatiya Nagarik Suraksha Sanhita, 2023.

9. This order shall be effective till the end of the trial. However, in case of bail jump and breach of any of the conditions of bail, it shall become ineffective.

10. Soft copy of this bail order be sent immediately/forthwith to the applicant through concerned Jail Superintendent.

11. M.Cr.C. stands allowed and disposed of.

12. Certified copy as per rules.

(ACHAL KUMAR PALIWAL)
JUDGE